

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1438/2001

Wednesday, this the 6th day of June, 2001

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Mr. S.A.T. Rizvi, Member (Admn)

1. R.K.Nijhara  
S/O Shri Arjun Dev Nijhara  
R/O 174-A, Pocket-F,  
Mayur Vihar Phase-II, Delhi-91.
2. Ram Singh Dara  
S/O Late Hanumana Ram  
R/O C/O Shri Ram Gopal  
Qtr. No.970, Sector-III,  
Pushpa Vihar, M.B. Road,  
New Delhi-17.

..Applicants

(Applicant No.1 in person)

VERSUS

1. Secretary,  
Ministry of Communications, DOT,  
Sanchar Bhavan, New Delhi.
2. Director (W.M.),  
Wireless Monitoring Organisation,  
Ministry of Communications, DOT,  
E-Wing, III Floor, Pushpa Bhavan,  
New Delhi-62.

..Respondents

O R D E R (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-

We have heard applicant No.1, Shri R.K. Nijhara. He has submitted that the applicants are aggrieved by non-implementation of the order issued by respondent 1 dated 19.7.1994. The subject matter, according to the applicants, is regarding implementation of Senior Telecom. Operating Assistant (for short Sr.TOA) pattern to UDCs in the scale of Rs. 1320-2040/- (pre-revised) instead of Telecom. Operating Assistant (for short TOA) pattern in the scale of Rs.975-1560/- (pre-revised) with consequential benefits of pay fixation under FR 22(i) (a) (i). The applicants have submitted that a number of

Yours

(2)

representations have been given by them to the respondents to which finally, the respondents have responded vide their letter dated 7.2.2001 in which they have stated that the matter is under consideration with the Ministry. The applicants state that no further decision has been communicated to them by the respondents. Hence, this OA.

2. Noting the above facts and submissions made by the applicants, the OA is disposed of with the following directions:

3. Respondents should take an appropriate decision in the matter, with reference to their letter dated 7.2.2001 and the representations made by the applicants, on the subject within four months from the date of receipt of a copy of this order, with intimation to the applicants. No costs.

4. Let a copy of this order be also sent to the respondents to facilitate the disposal of the applicants' representations.

*S.A.T. Rizvi*  
(Mr. S.A.T. Rizvi)  
Member (A)

/sunny/

*Lakshmi Swaminathan*  
(Mrs. Lakshmi Swaminathan)  
Vice Chairman (J)